

ASSAM ACT IX OF 1954  
**THE ASSAM FINANCE ACT, 1954**

(Passed by the Assembly)

(Received the assent of the Governor on the 3rd April, 1954)

[Published in the *Assam Gazette*, dated the 7th April 1954]

An

Act

*to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939*

**Preamble.**—WHEREAS it is expedient to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939 (Assam Act IX of 1939) it is hereby enacted as follows:—

**1. Short title and extent.**—(1) This Act may be called the Assam Finance Act, 1954.

(2) It extends to the whole of Assam.

2. The rates of Agricultural Income-tax for the year beginning on the 1st April 1954, shall, for the purpose of sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939 (Assam Act IX of 1939) be the rates given below:—

*Rates of Agricultural Income-tax.*—A. In the case of every Hindu Undivided or Joint family—

- (a) At the rate applicable under the list of rates contained in paragraph B below to a sum equal to the share of a brother if such share exceeds Rs.6,000 ;
- (b) At four pias in the rupee, if the share of the brother is Rs.6,000 or less.

B. In the case of every individual, firm and other Association of persons (other than Companies) :—

Rate

(a) On the first Rs.1,500 of total income ...	Nil.
(b) On the next Rs.3,500 of total income ...	Nine pies in the rupee.
(c) On the next Rs.5,000 of total income ...	One anna and three pies in the rupee.
(d) On the next Rs.5,000 of total income ...	Two annas and six pies in the rupee.
(e) On the next Rs.35,000 of total income ...	Four annas in the rupee.
(f) On the next Rs.50,000 of total income ...	Five annas in the rupee.
(g) On the balance of total income ...	Six annas in the rupee.

C. In the case of every Company :—

(a) the total income of which does not exceed Rs.50,000.

On the whole of total income ... Four annas in the rupee.

(b) the total income of which does not exceed Rs.1,00,000.

On the whole of total income ... Five annas in the rupee.

(c) the total income of which exceeds Rs.1,00,000.

On the whole of total income ... Six annas in the rupee.

Provided always that—

(i) no agricultural income-tax shall be payable on a total agricultural income which does not exceed Rs.3,000 and

(ii) the agricultural income-tax payable shall in no case exceed half the amount by which the total agricultural income exceeds Rs.3,000.

#### ASSAM ACT X OF 1954

#### THE ASSAM LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS) ACT, 1954

(Passed by the Assembly)

**(Received the assent of the Governor on the 5th April, 1954)**

[Published in the *Assam Gazette*, dated the 7th April 1954]

*An*

*Act*

*to re-fix the daily allowance of members of the Assam Legislative Assembly.*

**Preamble.**—WHEREAS it is expedient to re-fix the daily allowance of members of the Assam Legislative Assembly when they are at Shillong on duty ; It is hereby enacted as follows :—

**1. Short title, extent and commencement.**—(1) This Act may be called the Assam Legislative Assembly (Members' Emoluments) Act, 1954.

(2) It shall extend to the whole of Assam.

(3) It shall be deemed to have come into force with effect from 1st April

1954.